

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

108. C.P.(IB)-641(MB)/2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.04.2024**

NAME OF THE PARTIES: Express Machines & Scaffolding Pvt Ltd.

V/s.

Timblo Drydocks Pvt Ltd.

Appearance

For Petitioner : Adv. Labdhi Shah i/b Arthya Legal

For Respondent : Adv. Peppino Bahl i/b Law Offices of Divya Bahl

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Ld. counsel on both sides submit that the Corporate Debtor is already
undergoing CIRP before Court-IV vide admission order dated 28.03.2024.

In view of the above admission order, the present Company Petition as well as
all pending applications if any become infructuous and **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)